

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH : ALLAHABAD

REVIEW APPLICATION NO.53 OF 2008
IN
ORIGINAL APPLICATION NO.764 OF 2008

ALLAHABAD THIS THE 8th DAY OF APRIL, 2009

HON'BLE MR. JUSTICE A.K. YOG, MEMBER-J
HON'BLE MRS. MANJULIKA GAUTAM, MEMBER-A

1. Union of India, through the Secretary Home, Ministry of Home Affairs, North Block, Government of India, New Delhi.
2. The State of U.P. through the Principal Secretary, Home, Uttar Pradesh Shasan, Secretariat, Lucknow.
3. Director General of Police, Uttar Pradesh, Director General of Police Office, 1, Tilak Marg, Lucknow.
4. The Additional Director General of Police, Department of Anti-Corruption, Office of the Anti-Corruption Organization, Indira Bhawan, Lucknow.

.....Applicants (in Review)

By Advocate : Shri K. P. Singh

Versus

Ramendra Vikram Singh

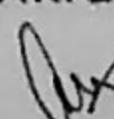
.....Respondent(in Review)

By Advocate : Shri V. Gautam

ORDER

HON'BLE MR. JUSTICE A.K. YOG, MEMBER-J

1. Heard Shri K.P. Singh, on behalf of 'U.O.I.+Ors:- (applicants in the above review Application) arising from OA No.764/2008, Ramendra Vikram Singh Vs. U.O.I. + Ors.).



2. We have gone through the review petition/affidavit filed in support thereof but failed to find specific 'instance' when Shri Ramendra Vikram Singh (Applicant in OA) has allegedly faulted in complying with final order of the Tribunal dated 25.7.2008 in OA No.764/08. Learned counsel for the applicant (Union of India and Ors), inspite of our inviting notice of Shri K.P. Singh, Advocate is unable to show us as to how the applicant has failed to cooperate with the enquiry. Interestingly, review petition/affidavit in question recites 'past history' (prior to the passing of aforesaid final order dated 25.7.2008 but nothing relating to development after decision of the OA.

3. Sri K.P, Singh, learned counsel for the applicant refers to the Tribunal order dated 25.7.2008 wherein it extended-'liberty to U.O.I+ Ors. to approach this court for recalling of the order 'in case of mis-statement in OA'.

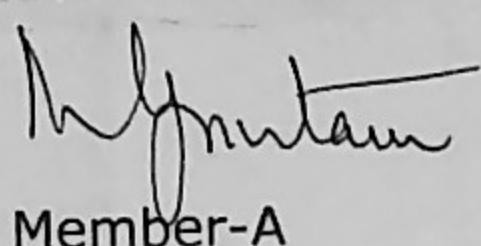
4. For the time being even if it is assumed, for the sake of argument that the allegations in review application against R.V. Singh-for not cooperating with enquiry we find that it has no nexus with 'pith and substance' of the issues adjudicated and/or the basis which prompted us to pass order dated 25.7.2008 in the OA.

5. On the other hand no effort has been made on behalf of the respondents in the OA to show as to how they proceeded to give effect to the Tribunal order dated 25.7.2008.

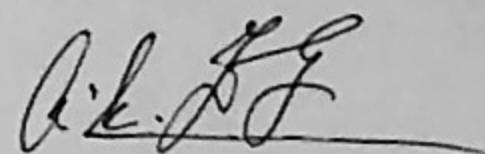
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6. We may also place on record that Ramendra Vikram Singh applicant in the OA had filed CCA No.151/08 on 16.10.2008 before this Tribunal and the same is pending. Review petition is presented on 4.11.2008. Shri Vijay Gautam Advocate did attempt to show that review petition has been filed as a measure to over come the consequences of contempt and is a means to forestall hearing of the contempt petition.

7. Review Application has no merit. It is accordingly dismissed. No Costs.



Member-A



Member-J

/ns/